

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

CONTEMPT PETITION NO.131/96

IN

ORIGINAL APPLICATION NO.1332/95

DATE OF ORDER : 5-12-1996.

Between :-

1. Yellaboyana Pentaish
2. Buraka Nageswara Rao
3. Madakam Seshagiri Rao
4. Yellaboyana Rama Rao
5. Yellaboyana Narasimha Rao
6. Madakam Chinna Gopayya
7. Venika Satyam
8. Madakam Bhima Raju
9. Madakam Muttaish
10. Tellam Seetharamulu
11. Tellam Gopal
12. Tellam Chittibabu
13. Kursa Ram Murthy

... Applicants

And

1. Sri P.Ramaiah,
Govt. of India rep. by its
Secretary, Dept. of Atomic Energy,
New Delhi.
2. Mr.Bhargava,
The Chief Executive, Dept. of
Atomic Energy, Heavy Water Board,
Bombay.
3. T.S.Rao,
The Administrative Officer,
Manuguru -117.

... Respondents

Counsel for the Applicants : Shri K.S.Murthy

Counsel for the Respondents : Shri N.V.Ramana, CGSC

- 2 -

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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Heard Shri K.S.Murthy, for the applicants. Shri V.Rajeshwar Rao for Shri N.V.Ramana, standing counsel for Respondents. The Contempt Petition has been filed for not implementing the order in OA dt.17.11.95. The following direction ^{was} has been given in the O.A. :-

"(1)The respondents may verify the facts stated by the applicants in the OA with a view to ascertain whether the applicants would be eligible for employment against the land losers quota as per extant policy.

(2)The case/cases of eligible candidate(s) will be considered for appointment in their own time provided each such candidate is eligible in all respects for employment in accordance with the extant instructions.

All the applicants in this O.A. numbering 13 had issued a legal notice dt.10-8-96. That legal notice was replied by letter No.HWPM/Adm.O/CC/96/1095 dt.3-10-96. From the reply it is seen that Sri Medakam Muttaiah (Applicant No.9) is over aged and Yellaboyana Pentaiah (Applicant No.1) has not properly indicated his fathers name in the original record of Land Losers and in the case of Yellaboyana Narasimha Rao (Applicant No.5) clarification has sought for in regard to proper adoption deeds.

In view of this the applicants are not considered for appointment.

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- 3 -

As per the ~~directions~~ ^{refd} in the case of the other applicants it is stated that their turn has not come.

2. In view of the reply dt. 3-10-96 no contempt lies at this stage/juncture. However we direct the respondents to inform the applicants 1⁵ and 9 in regard to their cases and also inform their position of the other applicants in the registration for appointment if they submit a representation in this connection.

3. With the above observation, the CP is closed. No order as to costs.



(B.S.JAI PARAMESHWAR)
Member (J)



(R.RANGARAJAN)
Member (A)

Dated: 5th December, 1996.
Dictated in Open Court.

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Avdha
D.R. (S)

4.
C.P.NO.131/96 in O.A.NO.1332/95

Copy to:

1. Sri P.Ramesh, Secretary, Dept. of Atomic Energy, Govt. of India, New Delhi.
2. Mr.Bhargava, The Chief Executive,Dept. of Atomic Energy, Heavy Water Board, Bombay.
3. T.S.Rao, The Administrative Officer, Manuguru - 117.
4. One copy to Mr.K.S.Murthy, Advocate,CAT,Hyderabad.
5. One copy to Mr.N.V.Ramana, Addl.CGSC,CAT,Hyderabad.
6. One copy to Library,CAT,Hyderabad.
7. One duplicate copy.

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9/20/12/96

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THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR:
M(J)

DATED: 5/12/96

ORDER/JUDGEMENT

R.C.P/M.A.No. 131/96

O.A.NO. 1332/95 in

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED
DISPOSED OF WITH DIRECTIONS
DISMISSED C.P. closed
DISMISSED AS WITHDRAWN
ORDERED/REJECTED
NO ORDER AS TO COSTS.

II COURT

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